

**.COURT – I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**I A- Nos. 205 & 206 of 2012 in  
D.F.R. No. 887 of 2012**

**Dated :2<sup>nd</sup> July, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. SAL Steel Limited ... Appellant(s)**

**Versus**

**Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Sanjay Sen,  
Ms. Shikha Ohri & Ms. Surbhi Sharma**

**ORDER**

**I A- No. 205 of 2012  
(Appl. for waiver of court fee)**

This is an Application filed under Rule 55 (3) for waiver of the court fee.

It is noticed that earlier an Appeal had been filed against the Review Order dated 09.02.2012 and finding it difficult to maintain the Appeal, the same was withdrawn and subsequently, the present Appeal has been filed as against the main Order passed on 01.06.2011.

We are not able to accept the contention of the learned counsel for the Applicant to adjust the amount, which was paid as court fee in the earlier Appeal. However, in view of the fact that the Applicant/Appellant is suffering from financial difficulty, the learned counsel for the Applicant-Appellant request this Tribunal to consider for directing them to pay the nominal court fee instead of Rs.1,00,000/-.

In view of the averments contained in the affidavit to this effect, it would be appropriate to direct the Applicant to pay 50% of the court fee, namely, Rs.50,000/-. The learned counsel for the Applicant undertakes to pay the court fee within a week.

After compliance of this Order, the Registry is directed to post the Application for condonation of delay on **13.07.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**Ts/vs**